

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1123/20001

New Delhi, this the 14th day of September, 2001

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Mangtoo Ram
S/o Shri Harbhajan
R/o Qr. No.806, Sewa Nagar,
Jhuggi No.3
New Delhi

... Applicants

(By Advocate: Shri U. Srivastava)

V E R S U S

Union of India through

1. The Secretary
Cabinet Secretariate
Govt. of India, New Delhi.
2. The Director (Admn.)
Govt. of India
Cabinet Secretariate
Special Protection Group
No-1, Safdarjung Lane,
New Delhi.
3. Shri Manish, Casual Labourer
O/O Director Admn, Cabinet Secretariate
S.P.G., No.1, Safdarjung Lane,
New Delhi.
4. Shri Chhedilal, Casual Labourer,
O/O Director Admn, Cabinet Secretariate
S.P.G., No.1, Safdarjung Lane,
New Delhi.

... Respondents

(By Advocate: Shri J.B. Mudgil)

O R D E R (ORAL)

Heard Shri U. Srivastava, learned counsel for
the applicant and Shri J.B. Mudgil, learned counsel
for the respondents.

2. The grievance of the applicant is that the
respondents have not considered the applicant for
re-engagement in preference to freshers and outsiders.

3. The learned counsel for the respondents states that alongwith their reply, they have annexed letter dated 29.5.2001, whereby the applicant has been engaged for a period of two months. The learned counsel for the respondents further states that they are also considering the case of the applicant for re-engaging in preference to his juniors and outsiders.

4. In this view of the matter, the respondents are directed to consider the case of the applicant for re-engagement as casual labourer in preference to juniors and outsiders.

5. The present OA is disposed of in terms of the aforesated direction. No costs.

S. Raju
(SHANKER RAJU)
MEMBER(J)

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